

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 101**  
**IA No. 2564/ND/2021**  
**(IB)-1489/ND/2018**

**IN THE MATTER OF:**

Anuj Kumar Tiwari

Vs.

Adharshila Country Homes Pvt.Ltd.

**Order under Section 9 of IBC.**

....**Applicant**

....**Respondent**

**Order delivered on 18.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Mr.AbhishekParmar Adv.

For the Liquidator

: Mr.VinodChaurasia,

Mr.Sanjay Aggarwal

For the Respondent No. 2

: Mr.Nikhilesh Krishnan, Adv.

**ORDER**

IA No. 2564/ND/2021:

This is an application filed seeking direction to make payment of CIRP cost and fees. Learned Counsel for liquidator Mr.Chaurasia for liquidator-assigner and Learned Counsel Mr. Krishnan for assignee make statement that the entire payment has been paid in this application. Let, the compliance affidavit be filed by both the sides, with copy in advance to the applicant herein. List on 16.09.2021

Order dated 03<sup>rd</sup> August 2021 in 03<sup>rd</sup> line the word assigner has to be replaced by assignee and 05<sup>th</sup> line , Learned Counsel for assigner to be read as assignee, in the 06<sup>th</sup> line Learned Counsel for the liquidator as well as assigner to be read as Learned Counsel for liquidator (since the liquidator is assigner). Order stands corrected to this effect.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**